

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No: UPLOK-1/DE/774/2016/ARE-8

Multi Storied Buildings,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 19/03/2019

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri Pratap Mahadev Mohite, Secretary, Benakanahalli Grama Panchayath, Belagavi Taluk and District - Reg.

Ref:-1) Government Order No.ಗ್ರಾಅಪ/717/ಗ್ರಾಪಂಚ/2016 Bengaluru dated 15/12/2016.

- 2) Nomination order No.UPLOK-1/DE/774/2016 Bengaluru dated 28/12/2016 of Upalokayukta-1, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 16/03/2019 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru

-----

The Government by its Order dated 15/12/2016 initiated the disciplinary proceedings against Sri Pratap Mahadev Mohite, Secretary, Benakanahalli Grama Panchayath, Belagavi Taluk and District (hereinafter referred to as Delinquent Government Official for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/774/2016 dated 28/12/2016 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Pratap Mahadev Mohite, Secretary, Benakanahalli Grama Panchayath, Belagavi Taluk and District was tried for the following charge:-

“That, you – DGO while discharging your duties have made excess payment to the labourers and payment has been made without maintaining documents which show misappropriation of amount and works under employment guarantee scheme have not been carried out and thereby you – DGO failed to maintain absolute integrity and devotion to duty, the act of which is unbecoming of a public/Government Servant and thereby you – DGO committed misconduct as enumerated under Rule 3(1) of Karnataka Civil Services (Conduct) Rules, 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against DGO Sri Pratap Mahadev Mohite, Secretary, Benakanahalli Grama Panchayath, Belagavi Taluk and District. The Disciplinary Authority has proved that DGO has made excess payment of Rs.76,760/- in the name of labourers and misappropriated the said amount. Further, the DGO has also misappropriated the amount of Rs.12,710/- sanctioned for payment of labourers for the work of formation of road from the house of Ravala up to the house of Francis in Saraswathinagar.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry


Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO Sri Pratap Mahadev Mohite, he is due to retire from service on 30/04/2028.

7. Having regard to the nature of charge proved against DGO Sri Pratap Mahadev Mohite, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Sri Pratap Mahadev Mohite, Secretary, Benakanahalli Grama Panchayath, Belagavi Taluk and District with cumulative effect and also for imposing penalty of recovering a sum of Rs.89,470/- from the salary and allowances payable to DGO Sri Pratap Mahadev Mohite.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 19/3  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru



**KARNATAKA LOKAYUKTA**

No:Uplok-1/DE-774/2016/ARE-8

M.S. Building,  
Dr. Ambedkar Veedhi,  
Bangalore, Dated: 16-03-2019**ENQUIRY REPORT**

Present: Sri.Mohamed Ashraf Aris,  
Additional Registrar Enquiries -8,  
Karnataka Lokayukta,  
Bengaluru.

Sub: Departmental Inquiry Sri Pratap Mahadev Mohite  
Secretary, Benkanhalli Grama Panchayath, Belagavi  
Taluk and District -reg

Ref: (1) Government Order No.RDPR 717 GraPamKa 2016  
Bengaluru Dated 15-12-2016

(2) Nomination Order No.Uplok-1/DE-774/2016  
Bengaluru Dated 28-12-2016

\*\*\*

**Preamble:**

1. This is a Departmental Enquiry directed on the basis of Government Order No. RDPR 717 GraPamKa 2016 Bangalore dt.15-12-2016 against Sri Pratap Mahadev Mohite, Secretary, Benkanhalli Gram Panchayath, Belagavi taluk and district (herein after referred to as Delinquent Government Official, in short 'DGO')



2. The Hon'ble Upalokayukta has nominated Additional Registrar of Enquiries-8, of the office of the Karnataka Lokayukta, to frame charge and to conduct inquiry against the aforesaid DGO as per the nomination order dated 28-12-2016. Accordingly, Articles of Charge was framed by Additional Registrar Enquires-8.

**Summary of charge:-**

**The Articles of Charges framed against the D.G.O.s is extracted here below;**

*That, you – DGO while discharging your duties have made excess payment to the labourers and payment has been made without maintaining documents which show misappropriation of amount and works under employment guarantee scheme have not been carried out and thereby you – DGO failed to maintain absolute integrity and devotion to duty, the act of which is unbecoming of a public/Government Servant and thereby you – DGO committed misconduct as enumerated under Rule 3(1) of Karnataka Civil Services(Conduct) Rules, 1966.*

**STATEMENT OF IMPUTATION OF MISCONDUCT  
IS AS FOLLOWS:-**

On the basis of complaint filed by Sri.Shivaji Laxman Patil, Ex.Hawaladar, R/o H.No.1331, Saraswathinagar Pipeline



Road, Ganeshpur, Hidalaga, Belgavi Taluk (hereinafter referred to as 'complainant' for short) against Sri.Pratap Mahadev Mohite, Secretary, Grama Panchayath, Benkanahalli, Belgaum District alleging misconduct, an investigation was taken up after invoking section 9 of Karnataka Lokayukta Act, 1984.

According to the complainant:-

Works under employment guarantee scheme have not been carried out from 2008 to 2013.

DGO has not submitted comments.

Report was called for from Dy.S.P., Lokayukta, Belgavi and he has submitted report dt: 30.04.2014. I.O. has collected documents during investigation.

The documents collected by the I.O. and during investigation disclose the following:

- i. Labourer Arun Gundur Kadam has given the statement that he worked for 7 days from 21.03.2011 to 27.03.2011 and he is paid Rs.875/- and it is credited to his bank account. But his bank statement show that an amount of Rs.700/- has been credited thrice on 09.02.2011 by Grama Panchayath. Rs.875/- has been credited and again Rs.875/- has been credited on 25.7.2011 and again RS.875/- has been credited on 06.06.2012 Rs.875/- and Rs.1750/- has been credited by Grama Panchayath on 7.2.2012.
- ii. Sanjay Abdul Banasakal has given statement that he worked for 7 days from 04.03.2011 to 27.03.2011. But, his bank statement show that Rs.700/- has been credited on 08.01.2011, Rs.875/- on 25.07.2011, Rs.2,275/- on 25.07.2011, Rs.875/- on 26.07.2011 and Rs.1750/- on 31.01.2012.
- iii. An amount of Rs.1750/- has been credited to the account of Prakash Bav Desai on 31.01.2012, Rs.875/- on 06.06.2012 and Rs.1750/- on 07.06.2012.
- iv. Vimala Lakshman Deshrkar has given statement that she has worked for 30 days and she has been paid Rs.2460/-. But, her bank statement shows that an amount of Rs.875/- is credited on 16.08.2010, Rs.2275/- on 18.08.2009 and Rs.5600/- on 19.08.2016.



- v. Latha Krishna Patil has given statement that she has worked for 13 days and she has been paid Rs.1300/-. But her bank statement show that Rs.875/- has been paid on 10.08.2011., Rs.875/- on 16.08.2011, Rs.2275/- on 18.08.2011, Rs.4200/- on 20.08.2011 and Rs.820/- on 26.08.2011.
- vi. Geetha Jayawanth has given statement that she has worked for 30 days and she has been paid Rs.2460/-. But, her bank statement show that Rs.875/- has been paid on 16.08.2011, Rs.2275/- on 18.08.2011, Rs.5600/- on 19.08.2011, Rs.1300/- on 28.08.2011, Rs.875/- on 28.02.2012 and Rs.17500/- during October 2012.
- vii. Shankar Piraje Patil as given statement that he worked from 21.03.2011 to 27.03.2011 and he has been paid Rs.875/- on 08.07.2015. But, his bank statement show that Rs.700/- on 09.02.2011, Rs.700/- has been credited on 09.02.2011, Rs.700/- on 09.02.2011. Again Rs.700/- and Rs.2275/- during 2011 March and Rs.1750/- on 07.06.2012.
- viii. Bank statement of Vidya Mahadev Waghmore show that an amount of Rs.875/- has been credited to her account on 6.6.2012 and Rs.1750/- on 7.6.2012.
- ix. (a) Bank statement of Yasmin Jaleel Ahamed  
(b) Bank statement of Sandeep Patil  
(c) Bank statement of Jaranum Irfhankundri  
(d) Bank statement of Gayathri Dinesh Deshmukh  
show that an amount of Rs.700/- has been credited to their account on 9.2.2011 thrice. Rs.875/- on 25.7.2011, Rs.875/- on 26.7.2011 and Rs.1750/- on 7.6.2012.
- x. Bank Statement of Vasanth Hanumanth Paitl show that an amount of Rs.700/- has been credited to his account on 9.2.2011 thrice and Rs.1750/- on 7.6.2012.
- xi. In the Pass Book face sheet of Mrs.Shivaji Lakshman Bokkade, it is seen that the photo is of a male person and not of female. As seen from the bank statement (on the reverse of pass book face sheet) show that an amount of Rs.700/- has been credited to his/her account on 9.2.2011 thrice. Rs.875/- on 25.7.2011, Rs.875/- on 26.7.2011, Rs.2625/- on 31.1.2012, Rs.875/- on 7.6.2012 and Rs.1750/- on 7.6.2012.
- xii. Estimate for the work of forming connecting road from the house of Ravala up to the house of Francis in Saraswathinagar is Rs.40,000/-. An amount of Rs.12,710-00 has been paid to the labourers for the period from 19.8.2009



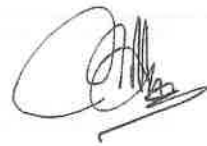


to 28.8.2009, but no documents have been produced for having paid the amount to the labourers either by cash or by crediting to their account though payment has been sanctioned for Rs.12,710/-.

The documents collected prima facie show that the excess payment has been made to the labourers and payment has been made without maintaining documents which show misappropriation of amount.

Since the said facts and materials on record prima facie show that DGO has committed misconduct under Rule 3(1) of KCS (Conduct) Rules 1966, recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate Disciplinary Proceedings against the DGO under Rule 14-A of K.C.S. (CCA) Rules, 1957. Accordingly, the Competent Authority initiated Disciplinary Proceedings against the DGO and entrusted the enquiry to the Hon'ble Upalokayukta under Rule 14-A of KCS(CCA) Rules. Hence, the charge.

2. DGO appeared before Enquiring Authority in pursuance to service of articles of charge.
3. First oral statement was recorded wherein D.G.O. pleaded not guilty and claimed for conducting enquiry. DGO has not filed his written statement inspite of sufficient opportunity and hence it was taken as Nil as per order dt.30-06-2017. Subsequently, DGO remained absent and was placed ex-parte as per order dt.14-02-2018.



4. On behalf of the Disciplinary Authority, two witnesses have been examined as PW1 and PW2. 12 documents have been marked as Ex.P-1 to P-12.

5. The following witnesses were examined on behalf of the Disciplinary Authority

- (1) PW1: Shivaji Lakshman Patil
- (2) PW2: Hanumanthagowda

6. The following documents were marked as exhibits on behalf of the disciplinary authority

Ex.P-1	Form No.I – dt. 29-07-2013
Ex.P-2	Form No.II dt. 29-07-2013
Ex.P-3	Detail complaint dt.29-07-2013
Ex.P-4	Documents enclosed to complaint
Ex.P-5	Letter dt.30-04-2014 of Dy.S.P., KLA, Belagavi
Ex.P-6	Statement and bank pass book copies of witnesses
Ex.P-7	Documents pertaining to the work secured from Grama Panchayath
Ex.P-8	Statement of Latha dt.24-04-2014
Ex.P-9	Statement of Geena Jayavantha Patil dt.24-04-2014
Ex.P-10	Statement of Arun Gundurao Kadam dt.23-04-2014
Ex.P-11	Statement of Shankar Piraje Patil dt.23-04-2014
Ex.P-12	Statement of Sanjay Abdul Banasakara dt.23-04-2014

7. Points that arise for determination are as follows:-

- 1) Whether the disciplinary authority proves that the DGO while working as Secretary of Benkanahalli Gram Panchayath, Belgavi taluk and District has made excess



payment to the labourers and that payments were made without maintaining documents and thereby caused misappropriation of amount;

and thereby failed to maintain absolute integrity and devotion to duty and thereby committed an act which is unbecoming of a government servant and guilty of misconduct and thereby, DGO has committed dereliction of duty and misconduct as enumerated U/R 3(1)(i) to (iii) of K.C.S. (Conduct) Rules 1966?

2) What Order ?

10. Answer to the aforesaid points are as follows:

Point No. 1 - In the Affirmative

Point no. 2 - as per the final order for the following;

### **REASONS**

#### **POINT No. 1:**

11. Complainant has alleged in his complaint that the works were not carried out under the employment guarantee scheme for the year 2008 to 2013. Ex.P-1 and P-2 are the Form No.I & II filed by him which are marked as Ex.P-1 and 2. He has produced the copies of the application filed by him under R.T.I. and the copy of



the complaint dt.04-06-2013 given by him to the Executive Officer against the DGO. They are at pages 6 to 9 under Ex.P-4. He had alleged that the job card holders are cheating the public by joining hands with a member of the Gram Panchayath namely Prabhakar Waghamare. He has also produced the copy of the list of job card holders which is at pages 35 to 48 of Ex.P-4. Complainant is examined as PW-1. He has deposed about these facts.

12. Deputy Superintendent of Police of Lokayukta Police, Belagavi, Sri Hanumanthegowda has been examined as PW-2. He has conducted an investigation and submitted his report as per Ex.P-5. PW-2 has deposed in his evidence that he visited the places of work on 28-03-2014 and inspected the documents and recorded the statements of witnesses. He has deposed that on 24-04-2014 he recorded the statements of 1) Vimala Lakshman 2) Latha Krishna 3) Geetha Sushila 4) Arun 5) Shankar 6) Sanjay. Those statements are marked as Ex.P-6. He has further deposed that he collected the documents and photos pertaining to 7 works which are together marked as Ex.P-7.



13. PW-2 has deposed that Excess payments have been made to the following labourers.

- i) Arun Gundeer Kadam
- ii) Sanjay Aldul Banasakal
- iii) Prakash Bav Desai
- iv) Vimala Lakshman Deshnkar
- v) Latha Krishna Patil
- vi) Geetha Jayawanth
- vii) Shankar Piraje Patil
- ix) Yaseen Jaleel Ahamed
- x) Sandeep patil
- xi) Jaranum Irfan Kundri
- xii) Gayathri Dinesh Deshmukh
- xiii) Vasanth Hanumanth Patil
- xiv) Shivaji Lakshman Bokkade

- i) At para 9 and 21 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Sri Arun Gundur Kadam. His statement and Bank Statement copy are maked as Ex.P-10. Ex.P7(k) is the relevant entry in the N.M.R. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700 +700+700+875+875+875+1750/- (i.e. total Rs.6475/-) have



- been deposited in his account. Hence, excess payment of Rs.5600/- is paid.
- ii) At para 10 and 26 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Sanjay Abdul Banaskal. Ex.P-7(B) & 7(P) are the relevant entry in the pass book and NMR. This labourer has worked only from 04-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+875+2275+875+1750 (i.e. total Rs.6475/-) have been deposited in his account. Hence excess amount of Rs.5600/- is paid.
- iii) At para 12 and 34 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Prakash Bav Desai. Ex.P-7(D) is the relevant entry in the pass book. There is no entry in the NMR but payment of Rs.4,375/- have been deposited in his account.
- iv) At para 6 and 23 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Smt.Vimala Lakshman Deshrkar. Ex.P-7(N) is the relevant entry in the NMR. This labourer has worked only from 05-09-2009 to 14-09-2009 and was entitled only for Rs.875/- but amount of Rs.875+2275+5600 (i.e. total Rs.8750/-) have been deposited in her account. Hence excess amount of Rs.7875/- is paid.
- v) At para 5 and 22 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining



to the labourer Latha Krishna Patil. Ex.P-8 is the Pass book and Ex.P.7(l) and P(m) are the entries in the NMR. This labourer has worked only 13 days and was entitled only for Rs.1300/- but amount of Rs.875+875+2275+4200+820 (i.e. total Rs.9045/-) have been deposited in her account. Hence excess amount of Rs.7745/- is paid.

- vi) At para 7 and 24 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Smt.Geeta Jayawanth. Ex.P-9 is the pass book copy and Ex.P-7(o) is the relevant entry in the NMR. This labourer has worked only 30 days and was entitled only for Rs.2460/- but amount of Rs.875+2275+5600+1300+875\_1750/- (i.e. total Rs.12,675/-) have been deposited in her account. Hence excess amount of Rs.10215/- is paid.
- vii) At para 9 and 25 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Shankar Piraje Patil. Ex.P-7(A) is the bank statement copy. Ex.P-7(k) is the relevant entry in the NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700++700+2275+1750 (i.e. total Rs.6125/-) have been deposited in his account. Hence excess amount of Rs.5250/- is paid.
- viii) At para 11 and 27 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining,



- to the labourer Smt.Vidya Mahadev Waghmore. Ex.P-7(c) is the Bank Pass book copy. There is no entry in the NMR. But, payment of Rs.2625/- have been deposited in her account.
- ix) At para 13 and 28 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Yasmin Jaleel Ahamed, Ex.P-7(E) is the Bank Pass book entry. Ex.P-7 is the relevant entry in the NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700+700+875+1750 (i.e. total Rs.4725/-) have been deposited in his account. Hence excess amount of Rs.3850/- is paid.
- x) At para 14 and 29 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Sandeep Patil. Ex.P-7(F) & is the Bank Passbook copy. Ex.P-7(Q) are the relevant entry in the and NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700+700+875+1750 (i.e. total Rs.4725/-) have been deposited in his account. Hence excess amount of Rs.3850/- is paid.
- xi) At para 15 and 30 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Jarnum Irfan Kundri. Ex.P-7(G) is the copy of the Bank Pass Book.Ex.P-7(R) is the relevant entry in the





- NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700+700+875+875+1750 (i.e. total Rs.5600/-) have been deposited in his account. Hence excess amount of Rs.4725/- is paid.
- xii) At para 16 and 31 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Gayathri Dinesh Deshmukh. Ex.P-7(H) is the copy of the Bank Pass Book.Ex.P-7(S) is the relevant entry in the NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700+700+875+1750 (i.e. total Rs.4725/-) have been deposited in his account. Hence excess amount of Rs.3850/- is paid.
- xiii) At para 17 and 32 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Vasanth Hanumanth Patil. Ex.P-7(I) is the Bank statement copy. Ex.P-7(S) is the relevant entry in the NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700+700+1750 (i.e. total Rs.3850/-) have been deposited in his account. Hence excess amount of Rs.2975/- is paid.
- xiv) At para 18 and 33 of the chief examination of PW-2, PW-2 has deposed about the inspection of documents pertaining to the labourer Shivaji Laxman Bokkade. Ex.P-7 at page 18



is the relevant entry in the NMR. This labourer has worked only from 21-03-2011 to 27-03-2011 and was entitled only for Rs.875/- but amount of Rs.700+700+700+875+875+2625+875+1750 (i.e. total Rs.9100/-) have been deposited in his account. Hence excess amount of Rs.8225/- is paid.

14. The total payment ought to have been paid as per NMR entries to the aforesaid 14 persons is 12510. But the total payment made as per Bank Statement is 89,270/-. Therefore, an excess amount of Rs.76,760/- is paid and mis-appropriated.

15. Regarding estimate for the work of forming connecting road from the house of Ravala upto the house of Francis in Saraswathinagar, PW-2 at para 19 of his chief examination has stated that the estimate was made for Rs.40,000/- out of which Rs.12,710/- is said to be paid to the coolie workers during the period 19-08-2009 to 28-08-2009. Copy of estimate, Muster Roll, photos pertaining to this work is found at pages 400 to 466 of Ex.P-7. But, there are no documents for having paid the amount to labourers either by cash or by crediting to their account though payment has been sanctioned for Rs.12710/-for that purpose. He



has deposed that it was the duty of the DGO who was the Grama Panchayath Secretary to maintain those documents and to pay the Bills. But, the DGO has not produced those documents. Hence, it has to be construed that the said amount has been misappropriated. The DGO has not filed comments and has not filed any written statement. Though he appeared and pleaded not guilty and cross examined the complainant PW-1, remained absent subsequently and was placed exparte on 14-02-2018.

16. The evidence of PW-1 and PW-2 and the documents clearly establish the charge against the DGO. Hence, Point No.1 is answered in the Affirmative.

Point No.2:

In the result, the following order is passed;

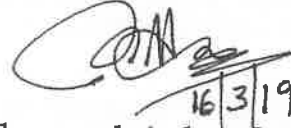
**FINAL ORDER**

Disciplinary Authority has proved the charge against the DGO Sri Pratap Mahadev Mohite, Secretary, Benkanhalli Gram Panchayath, Belagavi taluk and district. The Disciplinary Authority has proved that DGO has made excess payment of Rs.76,760/- in the name labourers and mis-appropriated the



said amount. Further, the DGO has also misappropriated the amount of Rs.12,710/- sanctioned for payment of Labourers for the work of formation of road from the house of Ravala Upto the house of Francis in Saraswathinagar. Hence this report is submitted to Hon'ble Upalokayukta for further action.

Dated this 16<sup>th</sup> day of March 2019



(Mohamed Ashraf Aris)  
Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURE****List of witness examined on behalf of Disciplinary Authority.**

- (1) PW1: Shivaji Lakshman Patil  
(2) PW2: Hanumanthagowda

**List of Documents marked on behalf of Disciplinary Authority:**

- Ex.P-1 Form No.I – dt. 29-07-2013  
Ex.P-2 Form No.II dt. 29-07-2013  
Ex.P-3 Detail complaint dt.29-07-2013  
Ex.P-4 Documents enclosed to complaint  
Ex.P-5 Letter dt.30-04-2014 of Dy.S.P., KLA, Belagavi  
Ex.P-6 Statement and bank pass book copies of witnesses  
Ex.P-7 Documents pertaining to the work secured from Grama Panchayath  
Ex.P-8 Statement of Latha dt.24-04-2014  
Ex.P-9 Statement of Geena Jayavantha Patil dt.24-04-2014  
Ex.P-10 Statement of Arun Gundurao Kadam dt.23-04-2014  
Ex.P-11 Statement of Shankar Piraje Patil dt.23-04-2014  
Ex.P-12 Statement of Sanjay Abdul Banasakara dt.23-04-2014

**List of witness examined on behalf of DGO:-**

NIL

**List of Documents marked on behalf of DGO:-**

NIL

Dated this 16<sup>th</sup> day of March 2019



(Mohamed Ashraf Aris)  
Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bangalore.

